## HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) (Office of the Registrar General, at Srinagar) \*\*\*\*

Subject: Resumption of practice as an Advocate.

## NOTIFICATION

No: 2109 /RG/LP Dated: 15 07 25

It is hereby notified that Ms. Tabassum Jan D/O Shri Mohd Akbar Ganai R/o Bonapora Akingam, Anantnag bearing Certificate of Enrollment No. 317/08 dated 18.10.2008, who had voluntarily suspended his practice as an Advocate is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order.

Additional Registrar (L.P.)

**High Court-Main Wing** 

No: 36862-11 /RG/LP Dated: 15 67 25

## Copy to the: -

- 1. Registrar Judicial, High Court Wing, Srinagar.
- 2. Principal District & Sessions Judge, Ananthag
- Secretary, Bar Council of India, New Delhi. 3.
- 4. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
- 5. President J&K High Court Bar Association, Srinagar.
- 6. President District Bar Association, Anantnag.
- Manager Government Press, Srinagar for publication in the next issue of the 7. Govt. Gazette.
- In-charge Library, High Court Wing Jammu/Srinagar for information and also 8. keeping record of the same.
- Ms. Tabassum Jan D/O Shri Mohd Akbar Ganai R/o Bonapora Akingam, 9. Anantnag for information.

(Additional Registrar (L.P.)